## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS

# LOK SABHA UN-STARRED QUESTION NO. 4030

TO BE ANSWERED ON MONDAY, THE 18<sup>th</sup> AUGUST, 2025 SRAVANA 27, 1947 (SAKA)

### "TAX DEVOLUTION CONCERNS OF KARNATAKA"

#### 4030. SHRI K SUDHAKARAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has conducted any fiscal impact assessment on the Karnataka's capital expenditure due to drop in devolution of its share;
- (b) whether the Government proposes to shift weightage from income distance to GDP share of Karnataka in the 16th Finance Commission's Terms of Reference; and
- (c) the mechanisms taken into account for State's contribution to the Central pool while determining its share in devolution of funds?

## **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

- (a) The total amount of shareable taxes and duties devolved to the State of Karnataka has increased from ₹1.51 lakh crore in the 14<sup>th</sup> Finance Commission award period (FY 2015-16 to FY 2019-20) to ₹2.08 lakh crore in the 15<sup>th</sup> Finance Commission award period (FY 2021-22 to BE 2025-26). The interse allocation of resources including share in central taxes between revenue expenditure and capital expenditure is a decision of the State Government.
- (b) & (c): The methodology and criteria for, inter-se, distribution of net proceeds of taxes among the States is decided by the Finance Commission for its award period.

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